

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

Appeal No. 128 of 2011 and  
IA- 207 of 2011

Dated: 13<sup>th</sup> October, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Lanco Kondapalli Power Limited .....Appellant (s)  
Versus

Andhra Pradesh Power Coordination Committee & Ors. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Sakya Singha Chaudhuri

Counsel for the Respondent(s): Ms. Surbhi Sharma for R.1 to R.6

ORDER

The learned counsel for the Appellant submits that the I.A. seeking for some interim relief may be disposed of at the earliest.

Ms. Surbhi Sharma, the learned counsel undertakes to file Vakalatnama on behalf of R.1 to R.6 and to file the reply in I.A. No. 207 of 2011 on or before 28.10.2011. Accordingly, she may file it on or before 28.10.2011 after serving copy on the other side.

Post the matter for hearing I.A. No. 207 of 2011 on 01.11.2011.

(V. J. Talwar)  
Technical Member

(Justice M. Karpaga Vinayagam)  
Chairperson

TS/KS